

**National Company Law Appellate Tribunal, New Delhi**

**Company Appeal (AT) No.136 of 2020**

**IN THE MATTER OF:**

**Ashish O. Lalpuria**

**...Appellant**

**Vs.**

**Kumaka Industries Ltd. & Ors.**

**...Respondents**

**Present:**

**For Appellant: Ms. Yogita Bhatia, Mr. Gaurav Gododia and Mr. Ashish O. Lalpuria, Advocates.**

**Ms. Shweta Gupta, Company Secretary.**

**For Respondents: Mr. Gaurav Sethi, Advocate for R-1.**

**ORDER**

**(Through Virtual Mode)**

**21.09.2020:** Heard Learned Counsel for the Appellant. He submits that Respondent Nos. 2 to 3 have already been served. However, none is present on behalf of them. Heard Learned Counsel for the Respondent No.1 on an Application for condonation of delay in filing the Reply. After due consideration. Application is allowed. The Reply filed by R-1 is taken on record.

With the consent of the parties heard Arguments finally. **Judgement Reserved.**

Learned Counsel for the Respondent submits that he has already filed the Written Submissions. Learned Counsel for the Appellant may file Written Submissions not more than three pages along with Citations within a week.

**[Justice Jarat Kumar Jain]  
Member (Judicial)**

**[Balvinder Singh]  
Member (Technical)**